

payable to the State Governments; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c) The Government had last notified on 6th February, 1993 the revised rate of royalty at Rs. 481/- per M. T. for crude oil for the period 1.4.1990 to 31.3.1993. At the same time, it was also decided by the Government that the crude price will be reviewed from time to time and the royalty paid thereon accordingly until the revised rate is notified formally under the statute, on account payments will be made to the State Governments.

[*Translation*]

Modern Equipments in Genetics

1493 SHRI SURENDRA PAL PATHAK : Will the Minister of HEALTH AND FAMILY WELFARE

(a) whether the indiscriminate use of modern equipments and technology in the field of genetics is having ill-effect on the health of women;

(b) if so, the details thereof; and

(c) the remedial measures proposed to be taken by the Government in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B.

SHANKARANAND) (a) to (c). According to the Indian Council of Medical Research the use of modern equipments and technology has not had any ill effect on the health of the women. However, to check the misuse of pre-natal diagnostic techniques, 'The Pre-natal Diagnostic Techniques (Regulation and Prevention of Misuse) Bill, 1991 has been introduced in the Lok Sabha in September, 1991.

[*English*]

Irrigation Projects of Andhra Pradesh

1494. SHRI SOBHANADREESWARA RAO VADDE : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Union Government have received any memorandum from the Government of Andhra Pradesh for clearance of pending irrigation projects;

(b) if so, the details thereof; and

(c) the action taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON) : (a) Yes, Sir. A note on clearance of major and medium irrigation projects was received from the Government of Andhra Pradesh

(b) and (c) A Statement is attached.

STATEMENT

Sl No	Name of Project	Status of Appraisal
1	Telugu Ganga Project	Put up to Advisory Committee in April, 1988 but consideration deferred due to non-resolution of inter-State issues. The Chief Minister of Andhra Pradesh, Karnataka and Maharashtra have taken upon themselves the resolution of the inter-State issues.
2	Srisailem left Bank Canal Scheme	The State is required to establish clearly the the water availability on long term basis.
3	Bhima Lift Irrigation Scheme	-do-
4	Sriam Sagar Project State - II	Hydrology has been finalised and State is required to finalise irrigation aspects in the first Instance
5	Galeru Nagar Sujala Sravanthi	The State is required to establish water availability on long term basis.
6	Priyadarshini Jurala Project	Accepted by Advisory Committee in April, 1988. The State Government is required to obtain clearance from the environmental angle.
7	Vamsadhara Project State - II	Accepted by the Advisory Committee in December, 1991. The State is required to obtain clearances from the Ministry of Environment and Forests from environment and forest and from the Ministry of Welfare and Rehabilitation and resettlement aspects
angles		
8	Yeleru Reservoir Scheme	Accepted by the Advisory Committee in 3/93 subject to the clearances from the Ministry of Environment and Forests from environment and forest angles. clearance from the Ministry of Welfare on Rehabilitation and resettlement aspects and sorting out of the issue regarding charging for the water for industrial supply

Sl.No.	Name of Project	Status of Appraisal
9	Polavaram Project	Hydrology has been finalised and state is reuried to finalise irrigation planning in the first instance.
10	Inchampalli Multipurpose Project	The detailed project report has not been formulated. A Working Group is to be constituted for sorting out environmental issues in the first instance.
11.	Chetamalavagu Project	Accepted by the Advisory Committee in 8/93 subject to forest clearance from the Ministry of Environment and Forests and clearance from the Ministry of Welfare for rehabilitation and resettlement aspects. These clearances have recently been obtained and conveyed to the Planning Commission.
12.	Buggavanka Reservoir Scheme	Investment clearance Given by the Planning Commission in: 7/93
13.	Upper Kaulasnala	Investment clearance given by Planning Commission in February, 1993.
14.	Maddileru Reservoir Scheme	-do-
15.	Yerrakalva Reservoir Scheme	-do-
16	Jhanjavathi Reservoir Scheme	The State Government of Andhra Pradesh is required to obtain concurrence of the Orissa Government for submergence of land in their territory and furnish Rehabilitation and Resettlement plans to Ministry of Welfare.